



കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills (E)

ORDERS

(1)

G.O. (Rt.) No. 458/2017/LBR.

Thiruvananthapuram, 31st March 2017.

Read:—1. Application under Section 17 (2) of the Working Journalists and Other Newspaper Employee (Conditions of Service) and Miscellaneous Provisions Act, 1955 filed by Sri P. Venugopal, former Senior Correspondent, the New Indian Express.

2. Letter No. I (1) 14617/2015 dated 5-1-2017 from the District Labour Officer (Headquarters) & Inspector of Newspaper Establishments.

Whereas, the Government are of the opinion that an industrial dispute exists between Sri P. Venugopal, former Senior Correspondent, the New Indian Express, Kochi Unit, Kerala Region and the General Manager, Express House, The New India Express, Express Publications, Madurai Limited, Kaloor, Kochi-682 017 in respect of matters mentioned in the annexure to this order.

And whereas, in opinion of Government it is necessary to refer the said industrial dispute for adjudication;

(Central Act XIV of 1947) and by Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass award within a period of three months.

ANNEXURE

Whether the denial of amount due under the Working Journalists and Other Newspaper Employee (Conditions of Service) and Miscellaneous Provisions Act, 1955 to Shri P. Venugopal, Krishnajyothi, Elookkara Road, U. C. College P. O., Aluva-683 103 from The General Manager, Express House, the New India Express, Express Publications Madurai Limited, Kaloor, Kochi-682 017 is justifiable? If not, what are the relief he is entitled to ?

(2)

G.O. (Rt.) No. 479/2017/LBR.

Thiruvananthapuram, 3rd April 2017.

*Read:—*1. Application under Section 17 (2) of the Working Journalists and Other Newspaper Employee (Conditions of Service) and Miscellaneous Provisions Act, 1955 filed by Sri Sanju, V. K., Sri Adarsh Ravi, Sri Saju Thomas, Sri. Pradeep, C.

2 Letter I (1) 1873/2016 dated 14-2-2017 from the Labour Commissioner, Thiruvananthapuram.

Whereas, the Government are of the opinion that an industrial dispute exists between (1) Shri Sanju, V. K., G-2, Galaxy, Ebony Grove, Madavana Road, Vennala P. O., Kochi-692 028 (2) Shri Adarsh Ravi, Deepak House, Karukachal P. O., Kottayam District-686 540 (3) Shri Saju Thomas, Kochukalathil House, Thellakam P. O., Kottayam (4) Shri Pradeep, C., Kunnumpuram House, East Gate, Vaikom-686 141 and (1) Shri K. S. Sashikumar, Managing Director, M/S Vartha News Network Private Limited, 4th Floor, Shenoy's Chambers, Shanmugam Road, Marine Drive, Kochi-682 031 (2) Chief Operating Officer, M/S Vartha News Network Private Limited, 4th Floor, Shenoy's Chambers, Shanmugam Road, Marine Drive, Kochi-682 031 (3) H. R. Manager, M/S Vartha News Network Private Limited, 4th Floor, Shenoy's Chambers, Shanmugam Road, Marine Drive, Kochi-682 031 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17(2) of the

Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass award within a period of three months.

ANNEXURE

- (1) To which classification of news paper establishment as per majithia wage board recommendation does Metro Vartha, M/s Vartha News Network Private Limited, 4th Floor, Shenoy's Chambers, Shanmugam Road, Marine Drive, Kochi-682 031 fall into?
- (2) What is the quantum of benefits the employees namely (1) Shri Sanju V. K., G-1, Galaxy Ebony Grove, Madavana Road, Vennala P. O., Kochi 692 028; (2) Shri Adarsh Ravi, Deepak House, Karukachal P.O, Kottayam District-686 540; (3) Shri Saju Thomas, Kochukalathil House, Thellakam P.O., Kottayam and (4) Pradeep, C., Kunnumpuram House, East Gate, Vaikom-686 141 entitled to receive and from what period?

By order of the Governor,
TOM JOSE,
Additional Chief Secretary.